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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

O.A.No.214 of 2010  
Charan .... Applicant

Versus  
Union of India & Others .... Respondents

.....

Order dated: 05-05-2010.

C O R A M

THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)

This Original Application has been filed by the applicant who while working as Technician (Bridge Serang-III) in the Railway retired from service on 31.07.2009, alleging non-payment of ACP benefit. It appears from the record that in this connection he made representation under Annexure-A/4 to the Respondent No.3 but according to the applicant he has not been communicated any decision on the same. It is seen that this representation is dated 10.8.2009 and he has approached this Tribunal on 19<sup>th</sup> April, 2010. In view of the above, having heard Mr. N.R.Routray, Learned Counsel for the applicant and Mr. S.K.Ojha, Learned Standing Counsel for the Railway and having perused the material placed on records, as agreed to by Learned Counsel for both sides, this OA is disposed of at this admission stage with direction to the Respondent No.3 to consider the grievance of the applicant made in the representation under Annexure-A/4 and communicate the result of such consideration with a reasoned order to the applicant within a period of thirty days from the date of receipt of this order. While giving consideration on the grievance of the applicant as directed above, Respondent No.3 should also keep in mind the averments made in this Original Application and decide the matter.

2. Send copies of this order along with OA to the Respondent No.3 at the cost of the applicant for which Learned Counsel for the Applicant undertakes to deposit the postal requisite within seven days.

  
(C.R. MOHAPATRA)  
MEMBER (ADMN.)